

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On 23-4-03

copies of order
sent to all parties
Said copies handed
over to counsels
for both sides.

By
D.S.P.M.
so

On Memo

MA. 825/03 for
app. order, copy sent.

(Disp. & matter)

By
Bench

ORDER DATED 23-4-2003.

Applicant was continuing for some considerable period as a Substitute GDSBPM of Dakhin Radas Extra Departmental Branch Post Office. He has applied to the Superintendent of Post Offices, Bhubaneswar to consider his case for engagement in the vacant post of GDSBPM of Haripur Branch Post Office. In the present MA No. 315/2003, he has prayed for a direction to the Supdt. of Post Offices concerned to give due consideration to his representation and to give him due weightage for the reasons of the experience gained by him in the matter of temporary engagement of GDSBPM of Haripur Branch Post Office. It appears that no advertisement has yet been made for filling up of the vacancy of GDSBPM of Haripur BO and, in the said premises, if the Department is going to temporarily fillup the post of GDSBPM of Haripur BO, then the Respondents should give due consideration to the representation of the Applicant, who had certain experience to work as GDSBPM. With these observations and directions, MA No. 315/2003 is disposed of.

2. In course of hearing of MA No. 315/2003, I have also heard the counsel appearing for the parties on the merits of the OA No. 618/2002 and, on consent of the parties, OA No. 618/2002 has been taken up for final disposal.

3. Applicant was engaged as a substitute GDSBPM of Dakhin Radas BO for sometime.

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when regular vacancy arose in the said post office, he made certain representations to the Department, in order to fill up the post of GDSBPM of Dakhin Radas BO issued notifications. In response to that, applications were received and, on consideration of the same, the intervenor Ms. Geetanjali Misra was given appointment. It appears that the applicant did not apply in response to the advertisement issued for the post of GDSBPM, Dakhin Radas BO. Therefore, the prayer in this OA, virtually, challenging the recruitment of the intervenor Ms. Geetanjali Misra cannot be entertained at all; because the applicant did not apply for the post, in response to the advertisement issued by the Department. Therefore, this OA is dismissed being devoid of any merit. No costs.

Both the orders in OA No. 618/2002 and MA No. 315/2003 have been passed after hearing Mr. B. K. Mohanty, learned counsel for the Applicant, Mr. S. B. Jena, learned Additional Standing Counsel appearing for the Departmental Respondents and Mr. S. J. Nanda, Learned counsel appearing for the intervenor.

Send copies of this order to the parties. Free copies of this order be given to the learned counsel for both sides.

[Signature]
MEMBER (JUDICIAL)

23/04/03